

**DIVISION BENCH**

**ITEM NO.110**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.35/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 9<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PAUL VISION INDIA PVT. LTD V/S ROC, KANPUR &amp; ANR.</b>
<b>UNDER SECTION</b>	<b>252(3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anurup Dutta, Proxy for : *For the Petitioner*  
Sh. Vimal Kumar Pandey, Adv.

Sh. Shivendra Bahadur Singh, CGSC : *For the ROC*

Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** The report on behalf of the ROC has already been filed. The petitioner if required, may file rejoinder to this report before the next date of hearing.
- 2.** Ld. Counsel representing the Income Tax Department seeks and is granted another two weeks time to file the report/ reply, by serving an advance copy to the opposite side.
- 3.** Let the matter be adjourned for further hearing on 13<sup>th</sup> June, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**9<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*